

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO.4685**  
TO BE ANSWERED ON 23.03.2018

**Emissions by Power Plants**

4685. DR. P. VENUGOPAL:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether power plants were given December, 2017 deadline to set up appropriate mechanism and technologies to cut emissions;
- (b) if so, the details thereof and the action taken and complied by the power plants;
- (c) whether the new power plants are not allowed to come up without conforming with standards set out in the notification and if so, the details thereof; and
- (d) the action taken against the power plants which are not complying with the said notification?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**(DR. MAHESH SHARMA)**

(a) & (b) Ministry of Environment, Forest and Climate Change (MoEF&CC) has notified new emission standards for Thermal Power Plants (TPPs) *vide* S.O.3305 (E) dated 07/12/2015 with respect to Sulphur dioxide (SO<sub>2</sub>), Oxides of Nitrogen (NO<sub>x</sub>), and Particulate Matter (PM) etc, which have come into force from 07/12/2017.

Taking into consideration the constraints detailed out by Ministry of power relating to technical challenges and time requirement for achieving new norms, MOEF&CC directed Central Pollution Control Board (CPCB) *on* 07/12/2017 to direct all the thermal power plants to ensure compliance with the norms laid down in the 07/12/2015 notification in accordance with a phasing plan in a time bound manner for installation of Flue Gas Desulfurization (FGD), Electro Static Precipitator (ESP) as well as control of NO<sub>x</sub> emission within time line ranging from December 2018 to December 2022.

(c) New power plants are being granted Environmental Clearance (EC) under Environmental Impact Assessment Notification, 2006 by MOEF&CC with a condition that all the plants shall comply with new emission and water consumption norms.

(d) The implementation of new emission norms as per the time line suggested by the Ministry of Power shall be monitored by CPCB every six months. Plants that fail to comply with emission norms by the date suggested in the directions issued under Section 5 of Environment (Protection) Act, 1986, shall attract punitive action under the provisions of Environment (Protection) Act, 1986.

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